

p ITEM NO.61 COURT NO.7 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
14 Petition(s) for Special Leave to Appeal (C) No(s).28092-28093/20

(Arising out of impugned final judgment and order dated 04/07/2011 in WP No. 20270/1990,11/10/2013 in RA No. 220755/2011,11/10/2013 in WP No. 20270/1990 passed by the High Court of Judicature at Allahabad)

HARI SHANKAR RAI Petitioner(s)

VERSUS

STATE OF U.P & ORS Respondent(s)

(office report on default)

Date : 15/01/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBER]

For Petitioner(s) Mr. Anant K. Vatsya, Adv.
Mr. Narsingh Narain Rai, Adv.
Mr. Devendra Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

h As prayed, four weeks' time is granted to cure the
defects pointed out in the office report dated 8 t
December, 2015.

Signature Not Verified (SANJAY KUMAR-I) (JASWINDER KAUR)
AR-CUM-PS COURT MASTER
Digitally signed by
Sanjay Kumar
Date: 2016.01.16
12:54:45 IST
Reason: